

List of Business—we want to be posted correctly with the business of tomorrow—shows Questions first, and the second item is, straightaway the Motion by the Minister of External Affairs. Usually, the List of Business which arrives one day ahead, shows that after Questions, the business not concluded on the previous day would be taken up. Does it mean that irrespective of whether today's business is completed or not, this motion will have priority?

Mr. Speaker: If anything is left out in today's business, that will be taken up later?

APPROPRIATION (NO. 5) BILL

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

KERALA STATE LEGISLATURE
(DELEGATION OF POWERS) BILL

Mr. Speaker: We take up further consideration of the following motion moved by Shri Hathi on the 23rd September, 1964, namely:—

"that the Bill to confer on the President the power of the Legislature of the State of Kerala to make laws be taken into consideration."

No time was allotted.

Shri Hari Vishnu Kamath (Hoshangabad): Three hours at least.

Mr. Speaker: I will see.

Shri Warior (Trichur): Since we have discussed the situation which has given rise to this Bill, I do not want to expatiate on it.

Clause 3 of the Bill has a proviso which says:

"Provided that before enacting any such Act, the President shall, whenever he considers it practicable to do so, consult a committee constituted for the purpose"

I hope Government will not follow in practice literally what is said here, and that at least in respect of major legislation concerning the State, this committee, consisting of Members of Parliament from Kerala in both the Houses, will be consulted. That is my request.

*Moved with the recommendation of the President.